

PUNJAB VIDHAN SABHA

BILL NO. 16-PLA-2023

THE REGISTRATION (PUNJAB AMENDMENT) BILL, 2023

A
BILL

further to amend the Registration Act, 1908, in its application to the State of Punjab.

Be it enacted by the Legislature of the State of Punjab in the Seventy-fourth Year of the Republic of India, as follows:-

Short title
and
commencement.

1. (1) This Act may be called the Registration (Punjab Amendment) Act, 2023.

(2) It shall come into force on and with effect from the date of its publication in the official Gazette.

Amendment in
section 17 of
Central Act 16
of 1908.

2. In the Registration Act, 1908, in its application to the State of Punjab, in section 17,-

(i) in sub-section (1), after clause (e), the following clause shall be added, namely:-

"(f) any certificate of sale granted to the purchaser of any property sold by public auction by a Civil or Revenue Officer or Civil Court or any authority, under law.";

(ii) after sub-section (1A), the following sub-section shall be inserted, namely:-

"(1B) Notwithstanding anything contained in section 59 of the Transfer of Property Act, 1882 (4 of 1882), any instrument or agreement relating to the deposit of title deeds (Equitable Mortgage), where such deposit has been made by way of security for the repayment of a loan or an existing or future debts, shall be registered."; and

(iii) in sub-section (2), clause (xii) shall be omitted.

STATEMENT OF OBJECTS AND REASONS

The Registration Act, 1908 (the act) was enacted with a view to make a provision for levy and collection of Registration Fees for the State Governments. The Act provides for certain provisions for smooth levy and collection of Registration Fees. In order to remove ambiguities in regard to impose and collection of registration fees, it is proposed to insert Mortgage by way deposit of Title Deeds, Sale Certificate and Deleting sub-section 2(xii) of section 17 to facilitate the general public amendment is being carried out for better implementation. In order to implement the said changes, it is proposed to amend the The Registration Act, 1908.

Bram Shanker Sharma (Jimpa),
Minister for Revenue, Rehabilitation &
Disaster Management, Punjab.

CHANDIGARH:
THE 19TH OCTOBER, 2023

RAM LOK KHATANA,
SECRETARY.

N.B. – The above Bill was published in the Punjab Government Gazette (Extraordinary), dated the 19th October, 2023 under the proviso to rule 121 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly).